

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4037

ANSWERED ON:19.02.2014

TRANSFER POLICY

Verma Shri Sajjan Singh

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the details of transfer policy of the Government pertaining to the physically disabled/challenged employees;
- (b) whether the Government has issued any instructions to all the State Governments including the National Capital Territory of Delhi in this regard;
- (c) if so, the details thereof;
- (d) whether the Government has received any representation with regard to the irregularities in the transfer of physically disabled/challenged employees;and
- (e) if so, the details thereof and the action taken in the matter?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) to (c) As per the policy laid down by Department of Personnel and Training vide Office Memorandum No. A-B 14017/41/90-Estt.(RR) dated 10.5.90 and Office Memorandum No. AB 14017/16/2002-Est(RR) dated 13.3.2002 physically handicapped Government servants, may be given posting, as far as possible, subject to administrative constraints, at or near their native places.

Requests from physically handicapped employees of all groups for transfer to or near their native places are also given preference. The aforesaid Office Memoranda were circulated to all Ministries/Departments. These instructions apply only to the Government of India and State Governments may have their own policies on transfer and postings.

(d) & (e) Such details are not maintained centrally.